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Mr. Devanand Mohan
Deepak Verma
R.N. Naik, A. Des
B.S. Trivedi
Mr. ACAT, M.B.B.S.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A.37, A.R.A. No. 23 1990

Paritala Banu Bank Applicant(s)

versus

Union of India Respondent(s)

Sr. No.	Date	Order with Signature
1	31.5.91	<p>The applicant in O.A.37 of 1990 seeks a review of the judgment delivered in that OA on 10.8.90. The review application was filed on 17.10.90, thus it is barred by limitation u/R17 of the CAT (Procedure) Rules, 1987. Inadvertance is not a good cause to condone the delay.</p> <p>Apart from that, the review application has no merit. The challenge was to the appointment of respondent No. 4 as EDBPM, Paunsia on the ground that he was not a resident of Paunsia. We referred to the certificates of residence of respondent No. 4 and a Voters' List of Paunsia and came to the conclusion that respondent no. 4 was a resident of Paunsia. It was alleged by the applicant that respondent no. 4 was a man of Patrapur but except making an assertion he produced no material in support of this assertion of his (applicant's). The petitioner has not produced any new material. Hence there is no cause for any review.</p> <p><i>See Enclosure (N. Sengupta) 31.5.91 16/5/91 Member (J)</i></p> <p>I agree with Hon'ble Member.</p> <p><i>(B. R. Patel) 31.5.91 Vice-Chairman</i></p>